

आयकर अपीलीय अधिकरण, “सी” न्यायपीठ, चेन्नई  
IN THE INCOME-TAX APPELLATE TRIBUNAL ‘C’ BENCH, CHENNAI  
श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य एवं श्री एस जयरामन, लेखा सदस्य के समक्ष  
Before Shri Duvvuru RL Reddy, Judicial Member &  
Shri S. Jayaraman, Accountant Member

**I.T.A. No.2583/Chny/2018**

Shree Chandra Prabhuji Maharaj,  
Juna Jain Mandir Trust,  
345, Mint Street, Sowcarpet,  
Chennai – 600 079.  
**[PAN- AACTS 6101J]**

The Income Tax Officer  
Vs. (Exemptions), Ward – 2,  
Chennai.

(अपीलार्थी /Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : Shri S. Sridhar, Advocate  
प्रत्यर्थी की ओर से/Respondent by : Shri Sailendra Mamidi, PCIT  
सुनवाई की तारीख/ Date of hearing : 12.09.2019  
घोषणा की तारीख /Date of Pronouncement : 04.10.2019

**आदेश /O R D E R**

**PER DUVVURUL RL REDDY, JUDICIAL MEMBER:**

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Exemptions), Chennai, dated 10.8.2018 passed under section 12AA of the Income Tax Act, 1961 [“Act” in short].

2. The learned counsel for the assessee filed a petition dated 12-09-2019 saying that the assessee wants to withdraw this appeal. The learned DR has not raised any objection to withdraw the appeal. Thus, the appeal filed by the

assessee is liable to be dismissed. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 4<sup>th</sup> October, 2019 at Chennai.

Sd/-  
(S JAYARAMAN)  
ACCOUNTANT MEMBER

Sd/-  
(DUVVURUL RL REDDY)  
JUDICIAL MEMBER

Chennai, Dated, the 04.10.2019

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/ Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. विभागीय प्रतिनिधि/DR & 6. गार्ड फाईल/GF.